

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2386**

**TO BE ANSWERED ON THE 9<sup>TH</sup> MARCH, 2021/ PHALGUNA 18, 1942 (SAKA)**

**CRIME IN INDIA 2017 REPORT**

**2386. SHRIMATI RITA BAHUGUNA JOSHI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government is aware that as per the Crime in India 2017 Report, the number of arrests under the Narcotic Drugs and Psychotropic Substances Act, 1985 for possession of drugs for personal use/ consumption outnumber the arrests for illicit drug trafficking and if so, the details thereof;**
- (b) whether the Government intends to transform the application of the Narcotic Drugs and Psychotropic Substances Act, 1985 by treating those who possess drugs for personal consumption as victims of the drug trade rather than criminals; and**
- (c) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI G. KISHAN REDDY)**

- (a) As per the Crime in India 2017 Report, 78066 persons (46835 for possession of drugs for personal use/consumption and 31231 for possession of drugs for trafficking) were arrested under the Narcotic Drugs & Psychotropic Substances (NDPS) Act, 1985.**
- (b) & (c) Provisions for dealing with drug addicts and drug consumers are available in Section-27, Section-64 A and Section-39 of NDPS Act, 1985.**

**\*\*\*\*\***